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GOVERNMENT OF ARUNACHAL PRADESH
LAW, LEGISLATIVE AND JUSTICE DEPARTMENT
ARUNACHAL PRADESH CIVIL SECRETARIAT
ITANAGAR

NOTIFICATION

The 10th May, 2013

No. LAW/LEGN-17/2012.—The following Act of the Arunachal Pradesh Legislative Assembly which was passed in the Ninth Session of the Fifth Legislative Assembly and received the assent of the Governor of Arunachal Pradesh is hereby published for general information.

(Received the assent of the Governor on 8th May, 2013)

THE APEX PROFESSIONAL UNIVERSITY ACT, 2012

(ACT NO. 7 OF 2013)

An

Act

to establish and incorporate Apex Professional University at Pasighat, Arunachal Pradesh with a view to keep pace with rapid development in all spheres of knowledge in the world and the country with essentiality to create world level modern research and study facilities to provide state of the art educational facilities to the youth at their doorsteps so that they can make out of them human resources compatible to liberalized economic and social order of the world.

Whereas it is expedient to establish and incorporate in the state of Arunachal Pradesh a University in private sector with an emphasis on providing high quality job oriented Vocational and Professional programs and Life Enrichment Courses through formal, non-formal and online education mode in the field of Hospitality & Tourism, Building Construction & Real Estate, Business & Commerce, Textile & Garment Technology, Basic & Applied Sciences, Agriculture, Horticulture, Animal Sciences, Engineering & Technology, Computer & IT, Humanities & Social Sciences, Health & Paramedical, Languages, Life Sciences, Education, Law & Juridical Science, Banking, Finance & Insurance, Industrial Safety and other fields sponsored by the APEX FOUNDATION, Bangalore (India) and to provide for matter connected therewith and incidental thereto.

BE it enacted by the legislature of the State of Arunachal Pradesh in the Sixty-third Year of the Republic of India as follows :

CHAPTER-I

PRELIMINARY

1. Short Title and Commencement :

- (1) This Act may be called the Apex Professional University Act, 2012.
- (2) It shall come into force on such date; as the State Government may by notification in the Official Gazette, appoint.

2. Definitions :

- (1) In this Act, unless the context otherwise requires, -
 - (a) "Academic Senate" means the Academic Senate of the University;
 - (b) "Act" means the Apex Professional University Act, 2012;
 - (c) "Agenda Matter" means all the matters and business to be designated in the statutes each of which can be either included in the Agenda or be taken up for discussion and decision at a meeting of the Board of Governors or the Board of Management or any Authority, as the case may be, only subject to the prior written approval of the Chancellor, consenting to the passing of the such matters and business at such a meeting ;

- (d) "Board of Governors" means Board of Governors of the University;
- (e) "Board of Management" means Board of Management of the University;
- (f) "Chancellor" means Chancellor of the University;
- (g) "Community College" means Community College established, maintained or recognized by the University and it is an alternative system of higher education, which aims to empower individuals through appropriate skills leading to gainful employment and self-employability;
- (h) "Constituent College" means a college or institution maintained by the University;
- (i) "Examination Centre" means an Examination Centre established or recognized by the University for the purposes of conducting examination of full time, part time, online education and external students registered with the University;
- (j) "External Student" means a student who is registered at University for an award but study independently outside the University;
- (k) "Government" means the Government of Arunachal Pradesh;
- (l) "Official Gazette" means Gazette of Arunachal Pradesh;
- (m) "Prescribed" means prescribed in this Act and by the statutes and regulations made under this Act;
- (n) "Regional Centre" means Centre established or maintained by the University for the purpose of coordinating and supervising the work of the students for rendering any other assistance required by the students in any region and for performing such other functions as may be confirmed on such center by the Board of Management;
- (o) "Registrar" means Registrar of the University;
- (p) "Regulatory Bodies" means a bodies established by the Central Government for laying down norms and conditions for ensuring academic standards of higher education, such as University Grants Commission (UGC), All India Council of Technical Education (AICTE), Dental Council of India (DCI), National Council of Teacher Education (NCTE), Medical Council of India (MCI), Pharmacy Council of India (PCI), Indian Nursing Council (INC), Bar Council of India (BCI), National Council of Assessment & Accreditation (NAAC) and National Board of Accreditation (NBA) and includes the State Government;
- (q) "Skill Knowledge Provider" means industry, organization or any other institution giving practical training to students;
- (r) "Sponsoring Body or Sponsor" in relation to this Act means the APEX FOUNDATION, Bangalore (India);
- (s) "State" means State of Arunachal Pradesh;
- (t) "Statutes and Regulations" means, respectively, the Statutes and Regulations of the University made by the respective authorities of the University;
- (u) "e-Learning Centre" means Centre established, maintained or recognized by the University for the purposes of advising, counselling or for rendering any other assistance including training, virtual classes and administering examination required in the context of online education;
- (v) "University Grants Commission (UGC)" means the commission established under section 4 of the University Grants Commission Act, 1956 (Central Act 3 of 1956);
- (w) "University" means the Apex Professional University established and incorporated under this Act;
- (x) "Vice-Chancellor" means Vice-Chancellor of the University.
- (y) "APEX FOUNDATION" means the Non-Governmental Organization (NGO) registered at Bangalore and recognized by Department of Income Tax (Government of India) as a charitable organization;

CHAPTER -II

THE UNIVERSITY AND THE SPONSORING BODY

3. Establishment and Incorporation of the University :

- (1) There shall be established a university called by the name of "Apex Professional University" for furthering objectives set out in section 4.
- (2) The University shall be a body corporate having perpetual succession and a common seal, with power to acquire, hold and dispose of property, both movable and immovable, and shall sue and be sued by the said name.

- (3) The headquarter of the University shall be at Pasighat, District East Siang in the State of Arunachal Pradesh with provision to establish , necessary Branch Campus for furtherance of its objectives in the all districts of Arunachal Pradesh at such places as may be determined by the University. The main campus of the University be at such place as may be decided by the sponsoring body in the State of Arunachal Pradesh.
- (4) The Chancellor, the Vice-Chancellor, the Board of Governors, the Board of Management, and the Academic Senate of the University and all such persons as may be appointed at such office or as members so long as they continue to hold such office or membership.
- (5) The University will have Centres of Excellence for promoting professional and vocational education in and outside the country through formal, non-formal, face-to-face, regular, research, industry integrated, part-time, open, online and virtual education modes.
- (6) The sponsoring body shall comply with the following provisions:
 - (a) Establish the endowment fund in the manner prescribed in this Act;
 - (b) Acquire a minimum ten acres of land in anywhere in the State or as per the norms of regulating bodies, whichever is higher;
 - (c) Construct or arrange a minimum 10,000 square feet of covered space in any where in the State or as per the norms of regulating bodies, whichever is higher for administrative purpose and for conducting academic programmes;
 - (d) Invest rupees twenty lacs or as per the norms of regulating bodies, whichever is higher, on books, journals, computers, library networking and other facilities so as to make library facilities adequate for contemporary teaching and research;
 - (e) Procure equipments, computers, furniture and other immovable assets and infrastructure facilities (other than buildings, referred to in clause (c) above) worth not less than rupees fifty lacs or as per the norms of regulating bodies, whichever is higher;
 - (f) Land, building and properties acquired, created and arranged or built for the university shall not be used for any other purpose, other than that for which the same is acquired;
 - (g) Appoint adequate number of teaching and non-teaching staff in each Faculty to be started by the University;
 - (h) Establishment of provident fund and take up welfare programmes for the employees of the university; and
 - (i) Fulfil such other academic standards in accordance with the guidelines of the UGC, AICTE, NCTE and other regulatory bodies established by the law of Union or State Government.
- (7) The sponsoring body shall, within a period of five years, submit an unambiguous affidavit to the State Government along with documents to the effect that all conditions referred above in this Act have been fulfilled.
- (8) The State Government may extend time to comply with the above provisions of this Act for further period of three years, if such request is made by the sponsoring body and the State Government is satisfied in respect of the reasons given by sponsoring body for the extension.

4. Objects of the University :

- (1) The objects of the University shall be to disseminate and advance knowledge by providing instructional and research facilities in such branches of learning as it may deem fit; to make special provisions for professional and vocational courses in management, agriculture, humanities, social sciences, education, law, medical, science and technology in its educational programmes; to take appropriate measures for promoting innovations in teaching learning process and inter-disciplinary studies and research; to educate and train manpower for the development of the state and the country; to establish linkages with industries for the promotion of science and technology; and to pay special attention to the improvement of the social and economical conditions and welfare of the people, their intellectual, academic and cultural development.
- (2) The university shall achieve the objectives set forth above through the Board of Governors, the Board of Management and the Academic Senate in accordance with the provisions of this Act.

5. Powers and Functions of the University :

Subject to the provisions of this Act and such conditions as may be prescribed by Statutes and Regulations, the University shall have the following powers, namely-

- (1) To provide instruction and training in all such branches of knowledge or learning as the University may deem fit and to make provision for research, advancement and dissemination of such knowledge.

- (2) To administer and manage the university's functions and such centers for research, training or for advancement of knowledge in the field of professional and vocational education.
- (3) To confer Pre University Certificate, Associate, Bachelor, Master and Doctorate Degrees or other academic distinctions in the manner and under conditions laid down in the Statutes;
- (4) To ensure that the academic standards of the Degrees, Diplomas, Certificates and other Academic distinctions are not lower than those laid down by the AICTE, NCTE, UGC, MCI, PCI and such other regulatory bodies;
- (5) To set-up Community Colleges, eLearning Centres and support centers in and outside the country for providing vocational education and skill development training facilities;
- (6) To make special provisions for reservation for admission and employment for the eligible candidate domiciled in the State of Arunachal Pradesh;
- (7) To institute and award fellowship, scholarship, assistantships, stipends, tuition waivers, medals and prizes etc.;
- (8) To hold examinations in and outside the country to grant diplomas or certificates and to confer degrees or other academic distinctions and on, person who:
 - (a) have pursued a course of study in the University or in the approved Institutions or in associated Industry or as an external student or under online education system;
or
 - (b) have carried on research in the University or in the approved Institutions or as an external student or under work integrated learning system;
- (9) To withdraw any such diplomas, certificates, degrees or other academic distinctions for good and sufficient cause;
- (10) To confer honorary degrees or other academic distinctions in the manner laid down in the Act;
- (11) To fix, collect, demand and revise fees and other charges as may be prescribed;
- (12) To provide tuition fee FREE EDUCATION to the students belonging to Below Poverty Line (BPL) of the State in admissions for different programmes in the Community Colleges;
- (13) To create industry - academia partnership to conceptualize, innovative, design, develop, deliver, offer work integrated learning programs, training programs and research programs in subjects the University may deem fit for such purposes as may be agreed upon on such terms and conditions as the University may, from time to time, determine;
- (14) To recognize examinations or period of study (whether in full or in part) of other universities, institutions or other place of higher learning as equivalent to examinations or period of study in the university and to withdraw such recognitions at any time;
- (15) To make provisions for extra-curricular activities for students and employees;
- (16) To provide campus recruitment and establishment of Placement Bureau;
- (17) To establish, maintain or recognize Regional Centres, Training Centres, Skill Knowledge Provider, National Coordinator, Learning Resource Provider and Information Centres as may be determined by the University, necessary for furtherance of its objects;
- (18) To make appointments of officers and employees of University;
- (19) To recognize any organization situated in and outside the country, which conduct research or specified studies or specialized studies for such purpose and in such manner and subject to such conditions as may be prescribed in the statutes;
- (20) To receive grants, subventions, subscriptions, donations and gifts for the purposes of the University and consistent with the object for which the University is established;
- (21) To institute and maintain hostels and to recognize places of residence for students of the University or Constituent Colleges or Community Colleges;
- (22) To supervise and control the residence and to regulate the discipline among the students and all categories of employees and to lay down the conditions of service of such employees, including the code of conduct for the students and employees;
- (23) To create posts for academic, administrative and support staff and other necessary posts and to make appointments thereto with prior approval of the sponsoring body.

- (24) To establish and maintain within the University or elsewhere, such class rooms, laboratories and libraries, as the University may consider necessary.
- (25) To strategies alliance or co-operation with other universities or institutions of higher learning in any part of the world for specified educational and research programs, dual degree programs, joint degree programs and exchange programmes for students, faculty members and others;
- (26) To purchase, take on lease or accept as gifts or otherwise any land or building or works which may be necessary or convenient for the purpose of the University, on such terms and conditions as it may think fit and proper and to construct or alter and maintain any such building or works;
- (27) To regulate expenditures and manage the accounts of the University;
- (28) To sell, exchange, lease or otherwise dispose of any portion or whole of the immoveable properties of the University, on such terms as it may think fit and proper without prejudice to the interest and activities of the University upon the prior approval of the sponsoring body or State Government.
- (29) To draw and accept, to make and endorse, to discount and negotiate, Government of India and other promissory notes, bills of exchange, cheques or other negotiable instruments;
- (30) To provide online education in such subject and in such manners as may be specified by Academic Senate of the University, provided that the university may for this purpose establish resource center and collaborate with service provider in various part of the country and abroad.
- (31) To borrow money with the approval of the sponsoring body, on the security of the property of the University for the purposes of the University and to pay out from the funds of the University, all expenses incidental to raising money, and to repay, redeem any money borrowed;
- (32) To enter into agreement with the Central Government, State Governments, University Grants Commission or other agencies for receiving grants and for other purposes;
- (33) To organize and conduct refresher courses, orientation courses, workshops, seminars, executive education and other programs for the working adults and others through Executive Education Centres;
- (34) To prepare instructional materials including Book, eBooks, Films, DVD, Websites and other software.
- (35) To admit Institutes of Higher Learning to the privilege of the University as approved institution according to the Statutes and regulations made under this Act;
- (36) To register external students in different courses as per the norms and such other conditions as may be laid down in the regulations of the university;
- (37) To introduce e-governance with an effective management information system.
- (38) To delegate all or any of its powers and functions to any authority of the University or any committee or any sub-committee or to any one or more members of its body or its offices; and
- (39) To do all such other acts and things as the University may consider necessary, conducive or incidental to the attainment or enlargement of the aforesaid objects, powers and functions or anyone of them.

6. University to be Self-financed :

The University shall be self-financed. It shall neither make a demand nor shall be entitled for any maintenance, grant-in-aid or any other financial assistance from the State Government or any other body or corporation owned and controlled by the State Government.

Provided that the University may receive financial support through grant or otherwise;

- (a) For research, development and other activities for which other State Government organizations are providing financial assistance; or
- (b) For any specific research or programs receiving support from the Central Government and International Agencies and
- (c) For the benefit of similar Universities in the State whether subject to change in State policy or otherwise

Provided further that, the University may receive any kind of financial support from any other source as per law.

7. Power to Set-up Community College and Campuses :

- (1) Any Institution or organization other than Constituent Colleges which conduct specified studies, may be recognized by the Board of Management as a Community College for such purpose and in such manner and subject to such conditions as may be prescribed by statutes;

- (2) Any such recognition may be withdrawn either in whole or in part or modify in such manner or such reasons as may be prescribed by statutes;
- (3) The University may have Offshore Campuses and Off-Campuses outside of the state subject to terms and conditions of the University Grant Commission (UGC), New Delhi;
- (4) The University shall ensure that the academic standards are not lower than those laid down by the AICTE, NCTE, UGC, and such other regulatory bodies.

8. University Open to all classes, castes, creed and gender :

The University shall be open to persons of either sex and of whatever caste, creed, race or class, and it shall not be lawful for the University to adopt or impose any condition on any person, any test whatsoever of religious belief or profession in order to entitle him to be appointed as a teacher of the University or to hold any other office therein or to be admitted as a student in the University or to enjoy or exercise any privilege thereof:

Provided that nothing in this section shall be deemed to prevent the University from making special provisions for the employment or admission of women, persons with disabilities or of persons belonging to the weaker sections of the society the Scheduled Tribes and the other socially and educationally backward classes of citizens.

9. National and International Accreditation :

- (1) The University, if required by any law for the time being enforce, shall obtain prior permission or approval from the regulatory bodies like AICTE, NCTE, BCI, etc. before commencing any course.
- (2) The University will seek accreditation from respective National and International Accreditation Bodies.

10. Powers of the Sponsoring Body :

The sponsoring body shall have such powers as may be conferred by this Act or the Statutes made there under, it shall include following powers, namely-

- (1) The sponsoring body may, from time to time, appoint one or more persons who shall be an expert Academician to review the work and progress of the University, including Colleges and Institutions maintained by it, and to submit a report thereon; and upon receipt of that report, the sponsoring body may, after obtaining the views of the Board of Governors thereon through the Vice-Chancellor, take such action and issue such directions, as it considers necessary, in respect of any of the matters dealt with in the report and the University shall abide by such action and be bound to comply with such directions.
- (2) Where, the Board of Governors does not, within a reasonable time, take action to the satisfaction of the Sponsoring Body, the Sponsoring Body may, after considering any explanation furnished or representation made by the Board of Governors, issue such directions, as it may think fit, and the Board of Governors shall comply with such directions.
- (3) The sponsoring body may, by order in writing, annul any proceeding of the University, which is not in conformity with this Act, the Statutes or the Regulations.

Provided that before making any such order, sponsoring body shall call upon the Registrar to show cause why such order should not be annulled, and, if any cause is shown within a reasonable time, it shall consider the same before passing appropriate order.

CHAPTER - III

OFFICERS OF THE UNIVERSITY

11. Officers of the University :

The following shall be the Officers of the University, namely:

- (1) The Chancellor
- (2) The Pro Chancellor;
- (3) The Vice-Chancellor;
- (4) The Pro Vice-Chancellor;
- (5) The Registrar;
- (6) The Chief Finance Officer;
- (7) The Controller of Examination;
- (8) Dean;
- (9) Director; and
- (10) Such other officers as may be declared by the Statutes to be Officers of the University.

12. The Chancellor :

- (1) The Chancellor of the University shall be either the Chairperson of the Sponsoring Body or such other person appointed by the Sponsoring Body.
- (2) The Chancellor so appointed shall hold the office as determined by the Sponsoring Body. He shall be eligible for re-appointment.
- (3) The Chancellor shall be the Chief Disciplinarian of the University. The Chancellor may either suo motu or on the recommendation of the sponsoring body or State Government issue such directions as may be necessary or expedient in the interest of both administration and academic functioning of the University and in particular to ensure peace and tranquillity and to protect the property and finances;
- (4) The Chancellor shall have such powers as may be conferred on him by this Act or the Statutes made there under, it shall include following powers, namely:
 - (a) to function as the Head of the University;
 - (b) to preside over all convocation of the University;
 - (c) to appoint or re-appoint or terminate the appointment of the Vice-Chancellor, Registrar, Controller of Examination, Director, Deans, Chief Finance Officer and other officers;
 - (d) to appoint, in order to execute an instrument or transact any business of the University, any person as it may deem fit;
 - (e) to pre-approve the appointment of the teaching and non teaching staff of the University;
 - (f) to appoint the university review committee in the manner provided in this Act;
 - (g) to have all privileges equal to the Chancellor of the Central Government University in the State.
 - (h) to constitute the Board of Governors, the Board of Management, the Academic Senate, and the Finance Committee, the Research Council, the Online Education Committee, Community College Development Council and the Academic Senate;
 - (i) to pre-approve the Agenda matters in the manner provided in this Act;
 - (j) in the event of a conflict inter-se between the functionary or functionaries or body or bodies and any other functionary or body of the University, then the issue shall be referred to the Chancellor and the decision of the Chancellor in respect of the such issue shall be final and binding on the University.

13. The Pro Chancellor :

- (1) The Sponsoring Body shall appoint Pro Chancellors of the University for assisting the Chancellor in discharging its duties. The emoluments and other terms and conditions of employment of the Pro Chancellors shall decided by the Sponsoring body.
- (2) The Sponsoring Body is empowered to remove the Pro Chancellor after due enquiry. The Sponsoring Body may suspend the Pro Chancellor during enquiry depending upon the seriousness of the charges as it deems fit.
- (3) The Pro Chancellor shall have such powers and performed such other duties as may be laid down by the Statutes.

14. The Vice-Chancellor :

- (1) The Vice-Chancellor shall be appointed by the Chancellor out of a panel not less than three person recommended by Search Committee consisting of three persons whom one shall be nominated by the Chancellor, one by the **Sponsoring Body and Commissioner (Education), Government of Arunachal Pradesh or his nominee not below the rank of a Joint Director**. The Search Committee shall, on the basis of merit, recommend three persons suitable to hold the office of the Vice-Chancellor and forward the same to the Chancellor along with a concise statement showing the academic qualifications and other distinctions of each person but shall not indicate any order of preference.

Provided that if the Chancellor does not approve any person included in the panel, he may call fresh panel from Search Committee.

- (2) The emoluments and other service conditions of the Vice-Chancellor shall be such as may be determined by the Chancellor and shall not be varied to the dis-advantage after his appointment as Vice-Chancellor. If a retired person is appointed as Vice-Chancellor, the emoluments shall be reduced by the amount of pension and allowances drawn by him.

- (3) The Vice-Chancellor shall hold office for a term of five years from the date on which he enters upon his office, or until he attains the age of seventy years, whichever is earlier, and he shall not be eligible for re-appointment:

Provided that notwithstanding the expiry of the said period of five years, he shall continue in office until his successor is appointed and enters upon his office:

Provided further that the Chancellor may direct any Vice-Chancellor after his term has expired, to continue in office for such period, not exceeding a total period of one year, as may be specified by him.

- (5) The Vice-Chancellor shall be the Principal Executive and Academic Officer of the University and shall exercise general supervision and control over the affairs of the University and give effect to the decisions of the authorities of the University.
- (6) The Vice-Chancellor shall convene meetings of the Board of Governors and keep the minutes of all the proceedings of the Board of Governors.
- (7) The Vice-Chancellor may, if he is of the opinion that immediate action is necessary on any matter, exercise any power conferred on any authority of the University by or under this Act and shall report to such authority at its next meeting the action taken by him on such matter:

Provided that if the authority concerned is of the opinion that such action ought not to have been taken, it may refer the matter to the Chancellor whose decision thereon shall be final;

Provided further that any person in the service of the University who is aggrieved by the action taken by the Vice-Chancellor under this sub-section shall have the right to represent against such action to the Board of Governors within three months from the date on which decision on such action is communicated to him and thereupon the Board of Governors may confirm, modify or reverse the action taken by the Vice-Chancellor.

- (8) The Vice-Chancellor, if he is of the opinion that any decision of any authority of the University is beyond the powers of the authority conferred by the provisions of this Act, the Statutes or the Regulations or that any decision taken is not in the interest of the University, may ask the authority concerned to review its decision within sixty days of such decision and if the authority refuses to review the decision either in whole or in part or no decision is taken by it within the said period of sixty days, the matter shall be referred to the Chancellor whose decision thereon shall be final.
- (9) The Vice-Chancellor shall preside over the convocation of the University in the absence of the Chancellor.
- (10) The Vice-Chancellor may, by order in writing, delegate any power vested in him to any other officer of the University.
- (11) The Vice-Chancellor shall exercise such other powers and perform such other duties as may be laid down by the Statutes or the Regulations.
- (12) The Chancellor is empowered to remove the Vice-Chancellor. The Chancellor may, at any time after the Vice-Chancellor has entered upon his office, by order in writing, remove the Vice-Chancellor from office on grounds of wilful omission or incapacity, misconduct or refusal to carry out the provisions of this Act or violation of statutory provisions or for abuse of the powers vested in him:

Provided that the Chancellor shall consult the Sponsoring Body before making such order.

- (13) The Chancellor may suspend the Vice-Chancellor during enquiry depending upon the seriousness of the charges as he deems fit.
- (14) The Vice-Chancellor may relinquish his office by resignation in writing under his hand addressed to the Chancellor which shall be delivered to Chancellor normally sixty days prior to the date on which the Vice-Chancellor wishes to be relieved from his office, but the Chancellor may relieve him earlier.
- (15) During the period when a vacancy in the office of the Vice-Chancellor remains unfilled, the Pro Vice-Chancellor or Professor in the University, as the Chancellor may appoint, shall act as Vice-Chancellor and the person so appointed shall have all the powers and shall be entitled to all the privileges of the Vice-Chancellor and to such emoluments and allowances as may be determined by the Chancellor.

15. The Pro Vice-Chancellor :

The Chancellor shall appoint Pro-Vice-Chancellors in such manner and they shall exercise such powers and perform such duties as may be laid down by the statutes.

16. The Registrar :

- (1) The Registrar shall be the Principal Operations Officer of the University and shall be appointed by the Chancellor for the term of five years and shall be eligible for re-appointment.

Provided that the Registrar shall retire on attaining the age of sixty-two years.

- (2) The emoluments and other terms and conditions of employment of the Registrar shall be those contained in the contract of employment.
- (3) All contracts as defined in statutes shall be entered into under the signature of the Registrar on behalf of the University.
- (4) The Registrar shall be responsible for the due custody of the records and the common seal of the University and shall be bound to place before the Chancellor, the Vice-Chancellor or any other authority, all such information and documents as demanded.
- (5) The Registrar shall issue all notices convening meeting of the Board of Management, the Academic Senate and the Finance committee or any committee appointed by the authorities of the University.
- (6) The Registrar shall keep the minutes of all the meetings of Board of Management, the Academic Senate and the Finance committee or any committee appointed by the authorities of the University.
- (7) To conduct the official correspondence of the Board of Management, Academic Senate and Finance Committee.
- (8) In all suit and other legal proceedings by or against the University, the pleadings shall be signed and verified by the Registrar and all processes in such suits and proceedings shall be issued to and be served on the Registrar.
- (9) The Registrar shall have power to take disciplinary action against such of the employees, as may be specified in the order of the Board of Governors and to suspend them during pending inquiry, to give warnings or impose penalty of censure or withholding increment:

Provided that no such penalty shall be imposed unless the person has been given a reasonable opportunity of showing cause against the action proposed to be taken upon him.

- (10) An appeal shall lie to the Vice-Chancellor against any order of the Registrar imposing any of the penalties specified in sub-clause (9).
- (11) In a case where the inquiry discloses that a punishment beyond the power of the Registrar is called for, the Registrar shall, upon the conclusion of the inquiry, make a reference to the Vice-Chancellor along with his recommendations:

Provided that an appeal shall lie to the Chancellor against an order of the Vice-Chancellor imposing penalty and the decision of the Chancellor in respect of such issue shall be final and binding on such person.

- (12) The Registrar shall be the ex-officio Secretary of Board of Management, the Academic Senate, the Finance Committee, Planning Board and all other authorities of the University except Board of Governors, but shall not be deemed to be a member of any of these authorities.
- (13) The Registrar shall have the power to authenticate records on behalf of the University and shall exercise such other powers and perform such other duties as may be laid down by the statutes or may be assigned from time to time, by the Board of Governors, Chancellor or the Vice-Chancellor.
- (14) The Chancellor is empowered to remove the Registrar. The Chancellor may suspend the Registrar during enquiry depending upon the seriousness of the charges as he deems fit.
- (15) When the office of the Registrar is vacant or when the Registrar is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Chancellor may appoint for the purpose.

17. The Chief Finance Officer :

- (1) The Chief Finance Officer shall be a whole time salaried officer of the University and shall be appointed by the Chancellor for the term of five years and shall be eligible for re-appointment.

Provided that the Chief Finance Officer shall retire on attaining the age of sixty two years.

- (2) The emoluments and other terms and conditions of employment of the Chief Finance Officer shall be those contained in the contract of employment.

- (3) When the office of the Chief Finance Officer is vacant or when the Chief Finance Officer is, by reason of illness, absence or any other cause, unable to perform his duties then the duties of the office shall be performed by such person as the Chancellor may appoint for the purpose.
- (4) Subject to the control of the Board of Governors, the Finance Officer shall—
 - (a) exercise general supervision over the funds of the University and shall advise with regards to financial policy;
 - (b) hold and manage the property and investments of the University including trust and endowed property;
 - (c) ensure that the limits fixed by the Board of Governors for recurring and non-recurring expenditure for a year are not exceeded and that all moneys are expended on the purpose for which they are granted or allotted;
 - (d) be responsible for the preparation of annual accounts and the budget of the University and for its presentation to the Board of Governors;
 - (e) keep a constant watch on the state of the cash and bank balances and on the state of investments;
 - (f) watch the progress of the collection of revenue and advise on the methods of collection employed;
 - (g) ensure that the registers of buildings, land, furniture and equipment are maintained up-to-date and that stock-checking is conducted, of equipment and other consumable materials in all offices, Departments, Centres and Specialized Laboratories;
 - (h) Bring to the notice of the Chancellor unauthorized expenditure and other financial irregularities and suggest disciplinary action against persons at fault;
 - (i) Call for, from any office, Department, Centre, Laboratory, College or Institution maintained by the University, any information or returns that he may consider necessary for the performance of his duties; and
 - (j) Perform such other financial functions as may be assigned to him by the Chancellor or as may be prescribed by the Statutes or the Ordinances.
- (5) Any receipt given by the Chief Finance Officer or the person or persons duly authorized in this behalf by the Board of Governors for any money payable to the University shall be sufficient discharge for payment of such money.

18. The Controller of Examination :

- (1) The Controller of Examination shall be a whole time salaried officer of the University and shall be appointed by the Chancellor on the recommendation of the Board of Management for the term of five years and shall be eligible for re-appointment.
Provided that the Controller of Examination shall retire on attaining the age of sixty two years.
- (2) The emoluments and other terms and conditions of employment of the Controller of Examination shall be those contained in the contract of employment.
- (3) When the office of the Controller of Examination is vacant or when the Controller of Examination is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Chancellor may appoint for the purpose.
- (4) The Controller of Examinations shall arrange for and superintend the examinations of the University in the manner prescribed by the Regulations.
- (5) The Controller of Examination shall exercise such other powers and perform such duties as may be laid down by the statutes or as may be required by the Board of Management or the Chancellor or the Vice-Chancellor or the Registrar.

19. Dean of faculties :

- (1) Dean of the each Faculty shall be appointed by the Board of Management with the prior approval of the Chancellor:
Provided further that a Dean on attaining the age of sixty-five years shall cease to hold office as such.
- (2) When the office of the Dean is vacant or when the Dean is, by reason of illness, absence or any other cause, unable to perform duties of his office, the duties of the office shall be performed by such person as the Chancellor may appoint for the purpose.

- (3) The Dean shall be the Head of the Faculty and shall be responsible for the conduct and maintenance of the standards of teaching and research in the Faculty and shall have such other functions as may be prescribed by the Regulations.
- (4) The Dean shall be the Chairperson of the concerned Board of Studies.

20. Director :

- (1) The Director shall be a whole time officer of the university and shall be appointed by the Board of Management with the prior approval of the Chancellor. The emoluments and other terms and conditions of employment of the Director shall be those contained in the contract of employment. He shall exercise such powers and discharge such duties as may be conferred or imposed by the Chancellor or as may be prescribed by the statutes.
- (2) When the office of the Director is vacant or when the Director is, by reason of illness, absence or any other cause, unable to perform the duties of his office, the duties of the office shall be performed by such person as the Chancellor may appoint for the purpose.

21. Other Officers :

The manner of appointment, terms and conditions of service and powers and duties of the other officers of the University shall be such as may be specified by statutes.

CHAPTER -IV

AUTHORITIES OF THE UNIVERSITY

22. Authorities of the University :

The following shall be authorities of the University, namely:

- (1) The Board of Governors;
- (2) The Board of Management;
- (3) The Academic Senate;
- (4) The Finance Committee;
- (5) The Research Council;
- (6) The Community College Development Council ;
- (7) The Online Education Committee;
- (8) The Board of studies;
- (9) The Board of Appointment; and
- (10) Such other authorities as may be declared by the Statutes to be the authorities of the University.

23. The Board of Governors :

- (1) The Board of Governors shall consist of the following, namely:
 - a) The Chancellor
 - b) The Vice Chancellor
 - c) Three persons, out of whom at least one will be woman, nominated by the Sponsoring Body.
 - d) The Commissioner (Education), Government of Arunachal Pradesh or his nominee not below the rank of a joint secretary.
 - e) One Dean of the Faculty nominated by Vice-Chancellor on rotation basis.
 - f) One nominee of the University Grant Commission (UGC), New Delhi .
 - g) One expert nominated by the Chancellor.
- (2) The Pro-Chancellor, Registrar and the Chief Finance Officer shall always be non-voting permanent invitee on the Board of Governors.
- (3) The Chancellor shall be the Ex-Officio Chairperson of the Board of Governors and the Vice-Chancellor shall be the Ex-Officio Secretary of the Board of Governors.
- (4) The tenure of office of the members of the Board of Governors, appointment of members other than one Government representative, renewal and removal etc. shall be such as may be laid down by the statutes.

- (5) All meeting of the Board of Governors shall always be chaired by the Chancellor and in his absence by any one of the nominees of the Sponsoring Body and where the sponsoring body has not nominated any nominee, then by the Vice-Chancellor.
- (6) Quorum for all meetings of the Board of Governors shall be three members attending and voting at such meeting.

Provided that the presence of either the Chancellor or one nominee of the Sponsoring Body shall always be necessary to form the quorum for any meeting of the Board of Governors.

- (7) No resolution shall be passed or decision be taken by the Board of Governors at their meeting, in respect of any Agenda Matters except pursuant to an affirmative vote by the Chancellor in favour of the Agenda Matter.
- (8) In the event of a conflict of opinion at a meeting of the Board of Governors, the issue shall be referred to the Sponsoring Body and the decision of the Sponsoring Body in respect of such issue shall be final and binding on the University.
- (9) The Chancellor may, for the purpose of consultation invite any person having special knowledge or practical experience in any subject under consideration to attend any meeting and such person may speak in and otherwise take part in the proceedings of such meeting but shall not be entitled to vote.
- (10) The Board of Governors shall be the principal governing body of the University and shall have the following powers, namely:
 - (a) to appoint the statutory auditor of the University;
 - (b) to hold and to control the property and funds of the University and issue any general or special instructions on behalf of the University;
 - (c) to accept the transfer and to dispose-off any movable or immovable property on behalf of the University;
 - (d) to lay down policies to be pursued by the University;
 - (e) to review decisions of the other authorities of the University if they are not in conformity with the provisions of this Act, or the Statutes or the Regulations ;
 - (f) to approve the budget and annual report of the University with or without modification;
 - (g) to open branch campus, constituent college, regional centre and research centre;
 - (h) to approve contract of employment or amend or repeal the earlier contract of employment with or without modification;
 - (i) to approve the new or additional Statutes or amend or repeal the earlier Statutes and Regulations with or without modification;
 - (j) to remove any officer from office on grounds of willful omission or incapacity, misconduct or refusal to carry out the provisions of this Act or violation of statutory provisions or for abuse of the powers vested in him with prior approval of the sponsoring body;
 - (k) to recommend about the voluntary winding up of the University to the Sponsoring Body through Chancellor;
 - (l) to approve proposal for conferment of an honorary degree or distinction.
 - (m) to approve proposals for submission to the Government or National or International Agencies or Regulatory Bodies;
 - (n) to appoint such committees, whether standing or temporary, as it may deem necessary for its proper functioning of the University;
 - (o) to invest money belonging to the University;
 - (p) to open accounts in any scheduled bank, operate such accounts and to give instruction to the bank and to provide for the opening and operation of such accounts.
 - (q) the operation of the Endowment Fund, the General Fund and the Development Fund;
 - (r) to nominate a chief rector or rectors who will from time to time, under the advice and directions of the Chancellor, decide the policy and framework within which the Board of Management, Academic Senate, Finance Committee and such other authorities as may be declared in the statutes, will function and pass resolutions for the proper administration of the University; and

- (s) to delegate any power to the Pro-Chancellor, the Vice-Chancellor, the Registrar or any committee or sub-committee or to any one or more officers of the University;
 - (t) In case of difference of opinion among the members, the opinion of the majority of the member presents shall prevail;
 - (u) Each member of the Board of Governors shall have one vote, if there shall be equality of votes on any question to be determined by the Board of Governors, the Chairperson of the Board of Governors or person presiding over the meeting, shall, in addition, have the casting vote.
 - (v) If urgent action by the Board of Governors becomes necessary, the Chancellor may permit the business to be transacted by circulation of papers to the members of the Board of Governors.
 - (w) The action proposed to be taken shall not be so taken unless agreed to by the majority of the members of the Board of Governors. The action so taken shall be forthwith intimated to all members of the Board of Governors and the papers shall be placed before the next meeting of the Board of Governors for confirmation.
 - (x) to regulate and determine all matters concerning the University in accordance with this Act and the Statutes, and to exercise such powers and to discharge such duties as may be conferred or imposed on it by this Act and the Statutes;
- (11) The Board of Governors shall, meet at such time, it deems necessary and in such a place as the Chancellor thinks fit, provided that one ordinary meeting shall be held every quarter. One of such meeting shall be called the Annual meeting.
- (12) The members of the Board of Governors shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.

24. The Board of Management :

- (1) The Board of Management shall consist of the following:
 - (a) The Vice Chancellor;
 - (b) The Director- Higher and Technical Education, Government of Arunachal Pradesh or his nominee not below the rank of a Joint Director;
 - (c) One member of the Board of Governors, nominated by the Chancellor;
 - (d) Two persons nominated by the Sponsoring Body;
 - (e) One Faculty of the University, nominated by the Vice-Chancellor on rotation for a period of one year;
 - (f) One management representative to be nominated by the Sponsoring Body;
 - (g) One expert nominated by the Chancellor
- (2) The Pro Vice-Chancellor and Chief Finance Officer shall always be non-voting permanent invitee on the Board of Management.
- (3) The Vice Chancellor shall be the Ex-Officio Chairperson of the Board of Management and the Registrar shall be the Ex-Officio Secretary of the Board of Management.
- (4) The Board of Management shall have the following powers and functions namely:
 - (a) To make Statutes and to amend or repeal the same and submit to Board of Governors for approval;
 - (b) To approve regulation framed by Academic Senate with or without modification;
 - (c) To provide instruction and training in such branches of learning or field of professional and vocational education as it may deem fit;
 - (d) To establish Faculty in the University in such disciplines of learning in various field of professional and vocational education as it may deem fit with prior approval of the Board of Governors;
 - (e) To create Teaching, Non-Teaching, ministerial and other necessary post required by the University with prior approval of the sponsoring body;
 - (f) To appoint from time to time, the Librarian, the Professors, Readers, Associate Professor, Assistant Professor, other members of teaching staff, non-teaching staff and ministerial staff on the recommendation of the Board of Appointment, with prior approval of the Chancellor;
 - (g) To appoint, from time to time, such number of officer and on such terms and conditions as it may deem fit for carrying out the management and affairs of the University with prior approval of the Chancellor;

- (h) To confer degrees, diploma, pre university certificate and other academic distinctions on person who-
- (i) have successfully completed a course of study or training in the University or in approved institution or as an external student or under online education system; or
 - (ii) have carried on research under conditions prescribed by the Regulations; or
 - (iii) have successfully completed an internship course or practical training under the conditions prescribed by the Regulations
- (i) To ensure that the infrastructure and academic support meets in accordance with the guidelines of the UGC, AICTE and other regulatory bodies as the case may be;
- (j) To consider and take such action as it may deem fit on the annual report, and annual account and the financial estimates;
- (k) To prescribe the qualification of teaching and non-teaching staff in the University and the approved institutions in the Statutes.
- (l) To take disciplinary action against the employees of the University in the manner prescribed and to impose such penalties as may be specified in the statutes and to place them under suspension pending enquiry;
- (m) To cause an inspection of all institutions, and other organizations associated or to be associated to the University and to take such action as may be deemed necessary;
- (n) To prescribe manner in which, conditions subject to which an institutions or organizations may be designated as National Coordinator or Service Provider and to cancel such designation;
- (o) To recognize, on the basis of inspection report, any institution situated within or outside the State other than constituent college, which conduct research or specified studies or specialized studies or online education;
- (p) To appoint examiners on the recommendations of the Board of studies and fix their remuneration;
- (q) To charge and collect fees as may be prescribed;
- (r) To conduct the examination and approve and publish the results thereon;
- (s) To appoint members of the Community College Development Council and Online Education Committee;
- (t) To establish and maintain hostels;
- (u) To recognize hostel not maintained by the University; and to suspend or withdraw recognition of any hostel.
- (v) To award fellowships, travelling fellowships, studentships, medals and prizes in accordance with the Statutes;
- (w) To manage any publication bureau, placement bureau and University sports and athletic clubs instituted by the University;
- (x) In case of difference of opinion among the members, the opinion of the majority of the member presents shall prevail;
- (y) Each member of the Board of Management shall have one vote, if there shall be equality of votes on any question to be determined by the Board of Management, the Chairperson of the Board of Management or person presiding over the meeting, shall, in addition have the casting vote.
- (z) If urgent action by the Board of Management becomes necessary, the Chancellor may permit the business to be transacted by circulation of papers to the members of the Board of Management.
- (aa) The action proposed to be taken shall not be so taken unless agreed to by the majority of the members of the Board of Management. The action so taken shall be forthwith intimated to all members of the Board of Management and the papers shall be placed before the next meeting of the Board of Management for confirmation.
- (bb) To delegate any of its power to the Pro Vice-Chancellor, the Registrar, the Director or any committee or sub-committee or to any one or more officer of the University.
- (cc) to exercise such powers and to discharge such duties as may be conferred or imposed on it by this Act, statutes and regulations;

- (5) All meetings of the Board of Management shall always be chaired by the Vice Chancellor and in the absence of the Vice Chancellor, nominee of the Sponsoring Body and where the Sponsoring Body has not nominated any nominee, then by any other member.
- (6) In the event of a conflict of opinion at a meeting of the Board of Management, the issue shall be referred to the Chancellor, and the decision of the Chancellor in respect of such issue shall be final and binding on the University.
- (7) The Board of Management shall meet once in every two months in such a place as the Vice-Chancellor thinks fit.
- (8) The quorum for meetings of the Board of Management shall be five members.
- (9) The tenure of office of the members of the Board of Management other than ex-officio member shall be three years or till reconstitution, which ever is earlier.
- (10) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Board of Management once in three year.
- (11) A copy of the proceedings of each meeting shall be furnished to the Chancellor and Sponsoring Body of the University within twenty working days of the meeting.
- (12) The members of the Board of Management shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.

25. The Academic Senate :

- (1) The Academic Senate shall consist of the following, namely:
 - (a) Vice Chancellor
 - (b) Pro Vice Chancellor
 - (c) Registrar
 - (d) One Academician nominated by the Chancellor
 - (e) Four faculty members nominated by the Vice Chancellor
 - (f) Dean of all the faculties of the University
 - (g) Four external experts nominated by the sponsoring body
- (2) The Vice Chancellor shall be the Ex-Officio Chairperson of the Academic Senate and the Registrar shall be the Ex-Officio Secretary of the Academic Senate.
- (3) The Academic Senate shall be the principal academic body of the University and shall, subject to the provisions of this Act, the Statutes, the Academic Senate shall, in addition to all other power vested in it, have the following powers, namely:
 - (a) To report any matter referred or delegated by the Board of Management;
 - (b) To make recommendations to the Board of Management with regard to the creation, abolition or classification of teaching post in the University and the emoluments and the duties attached thereto;
 - (c) To appoint committee for admission to the University.
 - (d) To make Regulations regarding scheme of Examinations and conditions on which the students shall be admitted to the examinations, degrees, diplomas and pre-university certificate or other academic distinctions;
 - (e) To make arrangements through regulations for the instruction, training and examination;
 - (f) To consider proposal submitted by the Community College Development Council , Online Education Committee and the Board of Studies;
 - (g) To make regulation prescribing equivalence of examination;
 - (h) To make arrangement for the conduct of examination and to fix date for holding them.
 - (i) To make recommendation to the Board of Management in regard to the appointment to examiners and if necessary their removal and the fixation of their fees, emoluments and travelling and other expenses;
 - (j) To make regulation for declaring of the result of the various examination
 - (k) To amend or repeal any Regulations;

- (l) To award stipends, scholarships, medals, prizes and to make other awards in accordance with the regulations and such other conditions as may attached to the awards;
 - (m) To delegate any of its power to the Vice-Chancellor, the Controller of Examination or any committee or sub-committee or to any one or more officer of the University;
 - (n) To publish lists of prescribed or recommended text books and to publish syllabus of the prescribed course of study;
 - (o) To prepare such forms and register as are, from time to time, prescribed by regulations;
 - (p) In the case of difference of opinion among the members, the opinion of the majority of the member presents shall prevail;
 - (q) Each member of the Academic Senate shall have one vote, if there shall be equality of votes on any question to be determined by the Academic Senate, the Chairperson of the Academic Senate or person presiding over the meeting, shall, in addition, have the casting vote.
 - (r) If urgent action by the Academic Senate becomes necessary, the Vice-Chancellor may permit the business to be transacted by circulation of papers to the members of the Academic Senate.
 - (s) The action proposed to be taken shall not be so taken unless agreed to by the majority of the members of the Academic Senate. The action so taken shall be forthwith intimated to all members of the Academic Senate and the papers shall be placed before the next meeting of the Academic Senate for confirmation.
 - (t) To perform, in relation to academic matters, all such duties and to do all such acts as may be necessary for the proper carrying out the provisions of this Act and the statutes.
- (4) The Academic Senate shall meet as often as may be necessary, but not less than two times during an academic year.
 - (5) One third of the total strength of the members shall be the quorum required for a meeting of the Academic Senate.
 - (6) Every meeting of the Academic Senate shall be presided over by the chairperson of the Academic Senate and in his absence by a member chosen by the meeting to preside on the occasion.
 - (7) The tenure of office of the members of the Academic Senate other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
 - (8) The members of the Academic Senate shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.
 - (9) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Academic Senate once in three year.

26. Finance Committee :

- (1) The Finance Committee shall consist of following, namely:
 - (a) The Chancellor or his nominee
 - (b) The Vice-Chancellor
 - (c) The Registrar
 - (d) The Chief Finance Officer
 - (e) One nominee of the State Government
 - (f) One nominee of the Sponsoring Body
 - (g) Such other members co-opted by the Chancellor as special invitees.
- (2) The Finance Committee shall be the principal financial body of the University to take care of financial matters and shall, subject to the provisions of this Act, Regulations and Statutes, co-ordinate and exercise general supervision over the financial matters of the University.
- (3) The function and duties of the Finance Committee shall be as follows:-
 - (a) Make recommendation to the Board of Governors on every proposal involving investment or expenditure for which no provision has been made in the annual budget and to which involves expenditure in excess of the amount provided for annual financial estimate.

- (b) Prescribed the methods and procedure and forms for maintaining accounts of the University.
- (c) To scrutinize and examine annual accounts of the university and to advice to the Board of Management thereon.
- (d) To prepare annual budget and estimates and submit it to the Board of Governors for approval.
- (e) To review the financial position of the university from time to time.
- (f) To make recommendations to the Board of Management on all proposals involving the raising of funds, receipts and expenditure.
- (4) The Chancellor shall preside over the meeting of the Finance Committee and in his absence, the Vice-Chancellor shall preside.
- (5) The Finance Committee shall meet at least twice a year. Three members of the finance committee shall form the quorum.
- (6) In the case of difference of opinion among the members, the opinion of the majority of the member presents shall prevail.
- (7) Each member of the Finance Committee shall have one vote, if there shall be equality of votes on any question to be determined by the Finance Committee, the Chairperson of the Finance Committee or person presiding over the meeting, shall, in addition, have the casting vote.
- (8) In the event of a conflict of opinion at a meeting of the Finance Committee, the issue shall be referred to the Chancellor, and the decision of the Chancellor in respect of such issue shall be final and binding on the University.
- (9) If urgent action by the Finance Committee becomes necessary, the Chancellor may permit the business to be transacted by circulation of papers to the members of the Finance Committee.
- (10) The action proposed to be taken shall not be so taken unless agreed to by the majority of the members of the Finance Committee. The action so taken shall be forthwith intimated to all members of the Finance Committee and the papers shall be placed before the next meeting of the Finance Committee for confirmation.
- (11) to delegate any of its power to the Pro Vice-Chancellor, the Registrar, the Director or any committee or sub-committee or to any one or more officer of the University.
- (12) to exercise such powers and to discharge such duties as may be conferred or imposed on it by this Act, statutes and regulations;
- (13) The members of the Finance Committee shall not be entitled to receive any remuneration from the University except such daily and travelling allowances as may be prescribed.
- (14) The tenure of office of the members of the Finance Committee other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (15) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Finance Committee once in three year.

27. The Research Council :

- (1) The Research Council shall be the principal research committee of the University and shall provide the larger holistic vision of the kind of research to be undertaken by the university, including prioritization of the research areas. Research Council shall subject to the provision of this Act, the statutes, regulations and the rules, coordinate and exercise general supervision over the research policies of the University.
- (2) There shall be Research Council for each faculty in the university. The Research Council shall consists of the following, namely:
 - (a) The Vice-Chancellor or his nominee
 - (b) The Pro Vice-Chancellor
 - (c) The Dean - Research & Development
 - (d) Deans of the Concerned Faculties
 - (e) One expert nominated by Chancellor
- (3) The Vice-Chancellor shall be the Ex-Officio Chairperson of the Research Council and the Dean - Research & Development shall be the Ex-Officio Secretary of the Research Council, who shall keep proceedings of the meeting on record and the Custodian of all papers relating to the Research Council. Meetings of the Research Council shall be convened by the Secretary on such date and at such time and place as may be fixed in consultation with the Chairman of the Research Council.

- (4) The statutes may specify the other powers and functions of the Research Council.
- (5) Three members of the Research Council shall form the quorum for meetings.
- (6) The tenure of office of the members of the Research Council other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (7) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Research Council once in three year.

28. Community College Development Council :

- (1) The Community College Development Council shall be the principal body in the University to review and approve academic policies and issues related to the curriculum for academic programs and instructions offered by the Community Colleges in accordance with the policies and procedures of the Academic Senate.
- (2) The Community College Development Council shall subject to the provision of this Act, the statutes, regulation and the rules, coordinate and exercise general supervision over the Community Colleges policies of the University.
- (3) The Director - Community Colleges shall be chairperson of the Community College Development Council. The Board of Management shall nominate three members in the Community College Development Council. There shall be a Secretary of the Community College Development Council as may be appointed by the Chancellor who shall keep proceedings of the meeting on record and the Custodian of all papers relating to the Community College Development Council. Meetings of the Community College Development Council shall be convened by the Secretary on such date and at such time and place as may be fixed in consultation with the Chairman of the Community College Development Council.
- (4) The Community College Committee shall set up Community Colleges in and outside the country for such purpose and in such manner and subject to such conditions as may be prescribed by statutes;
- (5) The statutes may specify the other powers and functions of the Community College Development Council.
- (6) Three members of the Community College Development Council shall form the quorum for a meeting.
- (7) The tenure of office of the members of the Community College Development Council other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (8) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Community College Development Council once in three year.

29 Online Education Committee :

- (1) The Online Education Committee shall be the principal body in the University to review and approve academic policies and issues related to the curriculum for academic programs and instructions deliver via face to face teaching, practical, satellite mediated instructions, eLearning mode, print material and on the job training as per the program requirement to a larger segment of the population and to promote educational well being of the society in general, to encourage the eLearning and alternative learning system in conjunction with the conventional education pattern of the Country and to coordinate and determine the standards in such system;
- (2) The Online Education Committee shall subject to the provision of this Act, the statutes, regulation and the rules, coordinate and exercise general supervision over the online education policies of the University.
- (3) The Director - Online Education is chairperson of the Online Education Committee. The Board of Management shall nominate three members in the Online Education Committee. There shall be a Secretary of the Online Education Committee as may be appointed by the Chancellor who shall keep proceedings of the meeting on record and the Custodian of all papers relating to the Online Education Committee. Meetings of the Online Education Committee shall be convened by the Secretary on such date and at such time and place as may be fixed in consultation with the Chairman of the Online Education Committee.
- (4) The Online Education Committee shall set up eLearning Centres in and outside the country for providing professional education and skill development training facilities;
- (5) The statutes may specify the other powers and functions of the Online Education Committee.
- (6) Three members of the Online Education Committee shall form the quorum for meetings.

- (7) The tenure of office of the members of the Online Education Committee other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (8) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Online Education Committee once in three year.

30. Board of Studies :

- (1) There shall be a board of studies for each faculty in the university. The powers and functions of Board of Studies shall be as follow:
 - (a) Coordinating teaching and research work in the Faculty and Centres;
 - (b) Appoint committees to organize the teaching and research;
 - (c) Propose courses of study to Academic Senate;
 - (d) Recommend names of the Examiners to Academic Senate and submit proposals for creation and abolition of teaching posts;
 - (e) Recommend general regulation for assessment of students to Academic Senate;
 - (f) Approve recommendation for award of research degrees etc.;
- (2) The Dean of Faculty concerned shall be chairperson of the Board of Studies. The Vice-Chancellor shall nominate three members in the Board of Studies, out whom at least one will be member of the Academic Senate. There shall be a Secretary of the Board as may be appointed by the Vice-Chancellor who shall keep proceedings of the meeting on record and the Custodian of all papers relating to the Boards of Studies. Meetings of the Board of Studies shall be convened by the Secretary on such date and at such time and place as may be fixed in consultation with the Chairman of the relevant Board of Studies.
- (3) A joint meeting of two or more Boards may be convened by the Registrar of the University on such date and at such time and place as may be fixed in consultation with the Vice-Chancellor for transacting such business as he may think fit. The Vice-Chancellor shall preside over such Joint meeting of Boards and the Registrar shall keep on record the proceedings of the meeting
- (4) The statutes may specify the other powers and functions of the Board of Studies.
- (5) Three members of the Board of Studies shall form the quorum for meetings.
- (6) The tenure of office of the members of the Board of Studies other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (7) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Board of Studies once in three year.

31. Board of Appointment :

- (1) There shall be two Board of Appointment for selecting person for Teaching and Non-Teaching respectively.
- (2) Every such Board of Appointment for teaching staff shall consist of-
 - (a) The Vice-Chancellor – Ex-Officio Chairman;
 - (b) Two subject expert nominated by the Chancellor;
 - (c) Dean of the Concerned Faculty, if he is a Professor and if he is not a professor, a professor from any other University, nominated by the Chancellor;
 - (d) The Registrar – who shall be the member secretary;
 - (e) One member of the Academic Senate, nominated by the sponsoring body;
- (3) The Board of Appointment for non-teaching staff and Ministerial Staff shall consist of-
 - (a) The Vice-Chancellor – Ex-Officio Chairman;
 - (b) Two expert nominated by the Chancellor;
 - (c) The Registrar – who shall be the Member Secretary.
 - (d) One member of the Board of Management, nominated by the sponsoring body;
- (4) Every post, including posts to be filled by selection shall be duly published on the University official website with minimum qualification and other requirement, if any, like the emoluments and the number of vacant posts to be filled for which purpose minimum fifteen days' time shall be allowed within which the applicant may apply.
- (5) The quorum for a meeting of the Board of Appointment shall be three. In the case of selections to the post of teaching staff at least one shall be the subject expert.

- (6) The Board of Appointment shall subject to the provisions of Statutes made in this behalf interview, adjudge the merit of each candidate in accordance with qualifications advertised and prepare a list of person selected, arranged in the order of merit. It shall forward the list to Board of Management in accordance with the same. In the case of difference between the Board of Appointment and the Board of Management; the matter shall be referred to the Chancellor whose decision shall be final.
- (7) Appointment to the post by promotion, deputation or transfer or on contract as may be prescribed in the statutes in respect of any category of post shall be made after consulting the Board of Appointment.
- (8) Notwithstanding anything contained in the preceding sub-section, the Board of Management shall be competent to invite the recommendation of the Vice-Chancellor, a person of high academic distinction and professional attainments to accept the post of Visiting Professor in the University on such terms and conditions as may be mutually agreed upon.
- (9) The tenure of office of the members of the Board of Appointment other than ex-officio member shall be three years or till reconstitution, whichever is earlier.
- (10) Notwithstanding anything contained in this Act, the Chancellor shall reconstitute the Board of Appointment once in three year.
- (11) The statutes may specify the other powers and functions of the Board of Appointment.

32. Other Authorities :

The constitution, powers and functions of the other authorities of the University shall be such as may be specified by the Statutes.

33. Restriction of holding the membership of the Authorities :

- (1) Any member nominated to any of the authorities under this Act shall hold office during the pleasure of the nominating authority concerned.
- (2) Any member nominated to any of the authorities under this Act shall be eligible for being nominated authority concerned.
- (3) Any member nominated to any authorities shall be liable to be removed from such membership at any time by the Chancellor on the ground of misbehaviour, misconduct or otherwise after holding an enquiry:

Provided that any member of any authority shall cease to hold the membership on attainment of superannuation.

- (4) A person shall be disqualified for being a member of any of the authorities or bodies of the university, if he/she:
 - (a) is of unsound mind and stands so declared by a competent court;
 - (b) is an un-discharged insolvent;
 - (c) has been convicted of any offence involving moral turpitude;
 - (d) is conducting or engaging himself in private coaching classes; or
 - (e) has been punished for indulging in or promoting unfair practice in the conduct of any examination, in any form, anywhere.
- (5) Notwithstanding anything contained in this Act but save as otherwise provided, any employee of the University, both teaching and non-teaching or ministerial shall not be eligible for nomination as a member of any authorities under this Act.

34. Action not invalidated merely on the ground of defect in the constitution, vacancy etc. :

- (1) Notwithstanding anything contained in this Act or rule made thereunder or proceedings of the Authority of the University shall be invalid merely by reason of the existence of any vacancy or defect in the constitution or re- constitution of the Authority and notwithstanding that there is a vacancy in the membership of such authority or body shall be invalidated for any such ground or grounds.
- (2) No resolution of any authority of the university shall be deemed to be invalidated on account of any irregularity in the service of notice upon any member provided that the proceedings of such authority or body were not prejudicially affected by such irregularity.

35. Provisions pertaining to Agenda Matter :

- (1) No Agenda Matter shall be either included in the Agenda for or taken up for discussion and decided in the meeting of the Board of Governors or the Board of Management or any Committees without obtaining the prior written approval of the Chancellor.

- (2) In the event of breach, the Chancellor shall be entitled at all time to immediately take remedial action by reversing all decisions taken by any functionary or functionaries or body or bodies of the University in breach of the provisions of the Act and consequent upon the pursuit of such a remedial action all such actions taken by the functionary or functionaries or body or bodies of the University in breach of the provisions of the Act shall be deemed to be null and void, ab-nitio and consequently the status quo ante shall prevail in respect of the matter or decision in breach.

CHAPTER - V

STATUTES AND REGULATIONS

36. Statutes, how to be made :

- (1) Subject to the provisions of this Act, the Statutes may provide for all or any of the following matters, namely:-
- (a) holding of convocation to confer degrees, diplomas, pre university certificate and other academic distinctions;
 - (b) conferring of honorary degrees and other distinctions;
 - (c) constitution, powers and functions of the authorities of the University;
 - (d) manner of filling vacancies among members of the authorities of the University;
 - (e) allowances to be paid to the members of the authorities of the University and committees thereto;
 - (f) procedures at the meetings of the authorities of the University including the quorum for the transactions of business at such meetings;
 - (g) authentication of the orders of decisions of the authorities of the university;
 - (h) formation of Faculty at the University;
 - (i) term of office and methods of appointment and conditions of service of the officers of the University other than the Chancellor and the Pro-Chancellor;
 - (j) qualifications of the teachers and other persons employed by the University and community colleges or institutions.;
 - (k) classification, the method of appointment and determination of the terms and conditions of service of the teachers and other persons employed by the University;
 - (l) institution of gratuity, insurance or provident fund for the benefit of the officers, teachers and other persons employed by the University;
 - (m) institution of fellowships, traveling fellowships, scholarships, studentships, medals and prizes and the conditions of award thereof;
 - (n) conditions for granting recognition to institutions of higher learning and research or organizations or Industry as a Centre of Excellence or Research Centre;
 - (o) manner in which and the conditions subject to which an organization may be designated as a Community College and the conditions subject to which such designation may be cancelled and matters incidental to the administration of Community College including the constitution or reconstitution powers and duties of Board of Studies and Boards of Examiners;
 - (p) norms for granting approval to any organization as a Learning Resource Provider or Skill Knowledge Provider or Service Provider or Regional Centre.
 - (q) establishment and maintenance of halls and hostels;
 - (r) conditions for regulation of hostels other than those maintained by the University;
 - (s) conditions for residence of students of the University in the halls and the hostels and the levy of fees and other charges for such residence;
 - (t) conditions of registration of graduates and the maintenance of register thereof;
 - (u) delegation of powers vested in the authorities or officers of the University; and
 - (v) Any other matter which is required to be or may be prescribed by the Statutes.
- (2) The Board of Management may, from time to time, make new or additional Statutes or may amend or repeal the Statutes referred to in sub-section (1) in the manner hereinafter provided:
- (a) The Statutes framed by the Board of Management shall be submitted to the Board of Governors for its approval.

- (b) The Board of Governors shall consider the Statutes, submitted by the Board of Management and shall give its approval thereon with such modifications, if any, as it may deem necessary.
 - (c) The Board of Governors, if it thinks necessary, may also obtain the opinion of any officer, authority or body of the University in regard to draft of the Statutes before taking it up for consideration.
 - (d) Every new Statute or addition to the Statutes or any amendment or repeal of a Statute shall require the assent of the Chancellor who may assent thereto or withhold assent or remit to the Board of Governors for re-consideration.
 - (e) A new Statute or a Statute amending or repealing an existing Statute shall have no validity unless it has been assented to by the Chancellor. The Statutes shall have effect from such date as the Chancellor may direct.
- (3) The University shall submit a copy of the Statutes to the State Government from time to time and the State Government shall publish Statutes in the Official Gazette.

37. Power to make regulations :

- (1) Subject to the provisions of this Act, the Regulation may provide for all or any of the following matters, namely:
- (a) Admission of students to the University, Community Colleges, Constituent College and their enrolment and continuance as such;
 - (b) The courses of study to be laid down for all degrees, diploma, pre university certificate and other academic distinctions of the University;
 - (c) The norms and conditions for registration of external students in the university for various courses;
 - (d) The award of degrees, diploma, pre university certificate and other academic distinctions;
 - (e) The conditions of the award of fellowships, scholarships, studentships, medals and prizes;
 - (f) The conduct of examinations and the conditions and mode of appointment and duties of examining bodies, examiners, invigilators, tabulators and moderators;
 - (g) The fee to be charged for admission to the examinations, degree and other academic distinctions of the University;
 - (h) The conditions of residence of the students at the University or a constituent college or a community college;
 - (i) Maintenance of discipline among the students of the University or a constituent college or a community college;
 - (j) All other matters may be provided in the statutes and Regulations under the Act.
- (2) The Academic Senate may, from time to time, make new or additional Regulations or may amend or repeal the Regulations in the manner hereinafter provided:
- (a) The Regulations framed by the Academic Senate shall be submitted to the Board of Management for its approval.
 - (b) The Board of Management shall consider the Regulations, submitted by the Academic Senate and shall give its approval thereon with such modifications, if any, as it may deem necessary.
 - (c) The Board of Management, if it thinks necessary, may also obtain the opinion of any officer, authority or body of the University in regard to draft of the Regulations before taking it up for consideration.
 - (d) Every new Regulations or addition to the Regulations or any amendment or repeal of Regulations shall require the assent of the Chancellor who may assent thereto or withhold assent or remit to the Board of Management for re-consideration.
 - (e) New Regulations or a Regulation amending or repealing an existing Regulation shall have no validity unless it has been assented to by the Chancellor. The Regulations shall have effect from such date as the Chancellor may direct.
- (3) The University shall submit a copy of the Regulations to the State Government from time to time and the State Government shall publish Regulations in the Official Gazette.

CHAPTER - VI
MISCELLANEOUS

38. Convocation

The Convocation of the University shall be held in every academic year in the manner as may be prescribed by the Statutes for conferring Degrees, Diplomas or for any other academic distinctions.

39. Validity of the Academic Award :

- (1) Degrees, Diplomas, Pre University Certificates or other academic distinctions awarded by the University stand automatically recognized for the purpose of employment for post and service under the State Government, provided it has been awarded as per the Statutes and Regulations of the University.
- (2) Degrees, Diplomas, Pre University Certificates or other academic distinctions awarded by the University shall be recognized for the purpose of further education in other Universities and higher learning Institutes, provided it has been awarded as per the Statutes and Regulations of the University.

40. Method of recruitment and Conditions of Services of Employees :

- (1) Every employee shall be appointed under a written contract, subject to provisions of this Act, the method of recruitment, appointment, and procedure for selection and other conditions of service of the employee of the University shall be such as may be prescribed by Statutes.
- (2) The Contract of employment, which shall be kept in the University and a copy of the same, shall be furnished to the employee concerned.
- (3) The University is empowered to take disciplinary action against the employees as per procedure prescribed in the Statutes.
- (4) Any dispute arising out of the contract between the University and an employee shall, at the request of the employee, be referred to a Tribunal of arbitration consisting of one member appointed by the Board of Management, one member nominated by the employee concerned and an umpire appointed by the Chancellor.
- (5) The decision of the Tribunal in such matter shall be final.
- (6) The procedure for regulating the work of the Tribunal shall be such as may be specified in the statutes.

41. Procedure of disciplinary action against Students :

The University shall take disciplinary action against any student as per the Statutes, Rules and Regulations.

42. Right to Appeal :

Every employee or student of the University or of a constituent college or a community college shall, notwithstanding anything contained in this Act, have the right to appeal as specified by the statutes, against the decision of any Officer or Authority of the University or of the Principal of any such college, as the case may be, and thereupon the Board of Management may confirm, modify or change the decision appealed against.

43. Provident Fund and Pension :

The University shall constitute for the benefit of its employees such provident or pension fund and provide such insurance scheme as it may deem fit in such manner and subject to such conditions as may be specified in the statutes.

44. Disputes as to Constitution of University Authorities and Bodies :

If any question arises as to whether any person has been duly elected or appointed as, or is entitled to be a member of any authority or other body of the University, the matter shall be referred to the Chancellor whose decision thereon shall be final.

45. Constitution of Committees :

Any authority of the University mentioned in this Act, shall be empowered to constitute committee of such authority, consisting of such members of such authority and having such powers as the authority may deem fit.

46. Vacating of Office :

- (1) Any member other than the Ex-officio member of any authority or body of the University may resign his office. The letter of resignation written in hand by the member shall be sent to the Vice-Chancellor. Such resignation shall take effect immediately on its acceptance and communication to the concerned.

- (2) No member of the authority or body of the University who is nominated in his capacity as a member of a particular body or as a teacher or where expressly stated so, as the holder of a particular appointment shall continue to be a member of the authority or body of the University after he cease to be a member of a particular body or teacher or the holder of that particular appointment:

Provided that such of the teacher who are continued on attaining superannuation till the end of the academic year on re-appointment bases, shall cease to be member of such authority or body on attainment of superannuation.

47. Filling of Casual Vacancies :

- (1) Any casual vacancy among the members, other than ex-officio members, of any Authority or body of the University shall be filled in the same manner in which the member whose vacancy is to be filled up, was chosen, and the person filling the vacancy shall be a member of such authority or body for the residue of the term for which the person in whose place he/she fills would have been a member.
- (2) In the event of death, suspension or temporary absence or pending appointment of the Registrar or the Chief Finance Officer or the Director or any such officer of the university, the Chancellor may under his discretion authorize any officer to perform the duties of such vacant post till appointment is made.

48. Protection of Action taken in good faith :

No suit, prosecution or other legal proceedings shall lie against the chancellor, the authorities or the officers of the University or any employee of the University in respect of anything which is done in good faith or purported to have done in pursuance of this Act or the statutes or any regulations made there under.

49. Transitional Provisions :

Notwithstanding anything contained in any other provisions of this Act and the statutes made thereunder:

- (1) The first Registrar, first Vice-Chancellor, first Director, first Dean and first Chief Finance Officer, if any shall be appointed by the Chancellor;
- (2) It shall be duty of the Sponsoring body to make direction and arrangement for constituting the Board of Governors, Board of Management, Finance Committee, Academic Senate, Board of Appointment and other authorities of the University, by notification.
- (3) The Registrar may, with the approval of the Chancellor and subject to availability of funds, discharge all or any of the functions of the University for the purpose of carrying out the provisions of the Act and the Statutes and for that purpose may exercise powers or perform any duties which by this Act or Statutes are to be exercised or performed by any authority of the University until such authority comes into existence in the manner provided by this Act and the Statutes.
- (4) The first Registrar shall, in consultation with the Chancellor, make such Statutes as may be necessary for the functioning of the University and submit it to the competent authority for approval.
- (5) Notwithstanding anything contained in this Act and until such time an authority is duly constituted under the Act, the Chancellor may appoint any officer or constitute any committee temporary to exercise and perform any of the powers and duties of such authority under this Act.

50. Endowment Fund :

- (1) The sponsoring body shall establish an Endowment Fund for the overall development of the University with an amount of three crores rupees which shall be pledged to the Government.
- (2) The endowment fund shall be kept as security deposit to ensure strict compliance of the provisions of this Act, rule, regulations, Statutes, ordinances or regulations made there under.
- (3) The Government shall have the power to forfeit, in the prescribed manner, a part or whole of the Endowment Fund in case the University or the sponsoring body contravenes any of the provisions of this Act, rules, regulations, Statutes, ordinances or regulations made there under.
- (4) Incomes received from the Endowment Fund shall be used for the purpose of development of infrastructure of the University but shall not meet out the recurring expenditure of the university.
- (5) The amount of endowment fund shall be kept invested, until the dissolution of the university, by way of fixed deposit accounts in any schedule bank subject to the condition that this fund shall not be withdrawn without prior permission of the State Government.

51. General Fund :

- (1) The University shall establish a General Fund to which the following amount shall be credited, namely:
 - (a) All fees which may be charged by the University;
 - (b) All sums received from any other source;
 - (c) All contributions made by the Sponsoring Body; and
 - (d) All contributions / donations made on this behalf by any other person or body which are not prohibited by any law for the time being in force.
- (2) The funds credited to the General Fund shall be applied to meet all the recurring and non-recurring expenditures of the University.

52. Development Fund :

- (1) The University shall also establish a development fund to which the following amount shall be credited, namely:
 - (a) Development fees which may be charged from students;
 - (b) All sums received from any other source for the purposes of the development of the University;
 - (c) All contributions/donations made on this behalf by any other person or body which are not prohibited by any law for the time being in force; and
 - (d) All incomes received from the Endowment Fund.
- (2) The funds credited to the development fund from time to time shall be utilized for the development of the University.

53. Maintenance of Funds :

The funds established under this Act shall, subject to general supervision and control of the Board of Governors, be regulated and maintained in such manner as may be prescribed.

54. Annual Report :

- (1) The Annual Report of the University shall be prepared under the direction of the Board of Management and shall be submitted to the Board of Governors for its approval.
- (2) The Board of Governors shall consider the Annual Report in its meeting and may approve the same with or without modification.
- (3) Copies of the Annual Report along with resolution of the Board of Governors shall be submitted to the State Government. The State Government shall present the same before the State Legislature at their next earliest session.

55. Accounts and Audit :

- (1) The Annual Accounts and Balance Sheet of the University shall be prepared under the direction of the Board of Management and all funds accruing to or received by the University from all sources and all amount disbursed or paid shall be entered in the accounts maintained by the University.
- (2) Chartered Accountant, who is member of the Institute of Chartered Accountants of India, to be appointed by the Board of Governors on mutually agreeable terms, shall audit the Annual Accounts of the University.
- (3) A copy of the Annual Accounts and the Balance Sheet together with the Audited Report shall be submitted to the Board of Governors on or before November 30th following close of the financial year in March 31st of each year.
- (4) The Annual Accounts, the Balance Sheet and the Audit Report shall be considered by the Board of Governors at its meeting and the Board of Governors shall forward the same to the State Government along with its observations thereon before December 31st of each year.
- (5) The State Government in the Official Gazette shall publish the audited accounts of the University together with the auditor's report and copies thereof shall be placed before the Legislature of the State at their next earliest session.

56. Appointment of University Review Committee :

- (1) The Chancellor shall at least once in every five years, constitute a committee to review the working pattern of the university and to make recommendation.
- (2) The committee shall consist of not less than three eminent educationists, one of whom shall be the chairperson of the committee appointed by the Chancellor. Commissioner (Education) shall be nominated as one of the members.

- (3) The terms and conditions of the appointment of the members shall be such as the Chancellor may determine.
- (4) The committee shall, after holding such enquiry as it deems fit, make its recommendations to the chancellor and a copy of recommendation will also be forwarded to the Government.
- (5) The chancellor may take such action on the recommendations as he deems fit.

57. Honorary Degree :

The Academic Senate shall recommend that an honorary degree of academic distinction be conferred to any person on the ground that if he is in their opinion by reason of eminent attainment and position, fit and proper to receive such degree or academic distinction, the Board of Governors may, by a resolution, decide that the same may be conferred to the person recommended.

58. Mode of Proof of University Record :

A copy of any receipt, application, notice, order, proceeding or resolution of any authority or committee of the university or other documents in possession of the University or any entry in any register duly maintained by the University, if certified by the Registrar, shall be received as prima facie evidence of such receipt, application, notice, order, proceeding, resolution or document or the existence of entry in the register and shall be admitted as evidence of the matters and transaction therein recorded where the original thereof would, if produced, have been admissible in evidence.

59. Dissolution of the University :

- (1) When the State Government receives a complaint in writing from University Grant Commission (UGC) New Delhi or any regulatory body regarding the University is not functioning in accordance with the provisions of this Act, the State Government shall require the University to show cause notice within such time, which shall not be less than three months referring a copy of the complaint as to why the specified University course should not be derecognized.
- (2) If upon receipt of the reply of the University to the notice given under sub-section (1) the State Government is satisfied that a prima-facie case of violation of the provisions of this Act, Statutes and Regulations in the functioning of the University is made out, it shall order to constitute committee not less than three persons to enquire the matter complained.
- (3) For the purpose of an inquiry under sub-section (2), the State Government shall by notification, appoint enquiry committee and also name the head of the committee and also designate other members of the committee with specific directions to enquire only the matter complained within specified time.
- (4) Every inquiring committee appointed under sub-section (3) shall while performing its functions under this Act shall have all the powers of Civil Court with regard to summoning the witnesses and record of the university and issuing directions with regard to production of documents and record and recording statements of the witnesses under the code of Civil Procedure, 1908.
- (5) If upon receipt of the inquiry report, the State Government is satisfied that the University has violated any provision of this Act, Statutes and Ordinances made thereunder, the state government may issue necessary directions as per inquiry report to make necessary changes and issue suggestions for proper implementation of the provision of this Act, Statutes and Ordinances made thereunder.
- (6) If the State Government again receive complaint in writing from University Grant Commission (UGC) or same regulatory body on the matter already inquired within year that the University has not followed the directions of State Government with regard to the compliance of provisions of this Act, the State Government will have right to take decision for winding up of the University with prior approval of University Grant Commission (UGC), New Delhi.
- (7) For winding up of the University the matter will be presented in the State Legislature and after discussion on the issue, if it is passed by 2/3rd majority of the house that the university be abolished then the State Government by notification in the Official Gazette can abolish the University.
- (8) The State Government may utilize the funds during the period of the decision to wind up and till the existing students completes their course, if the funds of the University are not sufficient to meet the requisite expenditure of the University, the State Government may dispose of the assets or the properties of the University to meet the said expenses.

- (9) If the Sponsoring Body proposes to dissolve the University, the Sponsoring Body will have to inform the State Government giving reasons regarding its inability to run the University ; it shall give at least six months prior notice in writing to the State Government and it will ensure that no new admissions to the University will be accepted during the notice period.
- (10) the Expenditure for the administration of the University during the period of the decision to wind up and till existing students completes their course will be met out by utilizing the funds. If the funds of the University are not sufficient to meet the requisite expenditure, the sponsoring body may dispose of the assets or the properties of the University to meet the said expenses.
- (11) The Sponsoring Body will run the University till the existing students complete their courses in such manner as may be prescribed by the statutes and regulations.
- (12) All assets, properties of the University will belong the State Government in case of dissolution of the University under any clause mentioned in the Act.

60. Removal of Difficulties :

If any difficulty arises with respect to the establishment of the university or giving effect to the provisions of the statutes, the Chancellor may, by order, make such provisions, not inconsistent with the provisions of the statutes, as appeared to it to be necessary or expedient, for removing the difficulty and every such order shall have the effect as if appointment or action had been made or taken in the manner provided in this act;

Provided that before making any such order, the chancellor shall ascertain and consider the opinion of the Registrar of the university or such appropriate authority as may deem fit and proper.

61. Sponsor Scheme :

- (1) Whenever the University will receive funds from agencies for sponsoring a scheme to be executed by the University, notwithstanding anything in this Act and Regulations.
- (2) The amount received shall be kept by the University separately from the university Fund and utilized only for the purpose of the scheme; and
- (3) The staff required to execute the scheme shall be recruited in accordance with the terms and conditions stipulated by the sponsoring organization.

62. Power of the State Government :

The State Government shall have such powers as may be conferred by this Act or the Statutes made thereunder, it shall include following powers, namely :

- (1) Notwithstanding anything contained in this Act, it shall be the duty of the University or any authority or officers of the University to furnish such information or records relating to the administration or finance and other affairs of the University as the State Government may call for;
- (2) The State Government shall, in every matter referred to in sub section (1), give notice of intention to cause an inspection or inquiry to be made, to the University, and the University shall have the right to make representations to the State Government, as it may consider necessary.
- (3) Where any inspection or inquiry has been caused to be made by the State Government, the University shall be entitled to appoint a representative, who shall have the right to be present and be heard at such inspection or inquiry.
- (4) The State Government, if it is of the view that there is a violation of the provisions of this Act or the Statutes or the regulations made thereunder, may issue such directions to the University, as it may deem necessary.
- (5) The Board of Governors shall communicate through the Vice-Chancellor to the State Government such action, if any, as it proposes to take or has been taken upon the result of such inspection and inquiry.
- (6) The State Government may, by order; direct that the University shall reserve such percentage of seats therein for the students belonging to the scheduled tribes and other backward classes as may be specified in such order and where such direction has been given the University shall make the reservation accordingly.

Provided that, if adequate numbers of candidates are not available for admission, the seats so reserved shall be filled with the students from the general pool.

63. Savings :

Notwithstanding anything contained in this Act, all rules, orders, notifications, scheme, bye-laws, regulation, circular, office memoranda issued by the State Government in pursuance of the Arunachal Pradesh and other Institutions of Higher Education (Establishment and Regulations) Act, 2010 (No. 6 of 2010) and the Arunachal Pradesh State Council for Technical Education Act 2010 (No. 9 of 2010) shall mutatis mutandis apply to the University until the same superseded by the State Government.

C. P. Mansai
secretary to the
Government of Arunachal Pradesh,
Itanagar.
